GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 499

TO BE ANSWERED ON THE 06TH FEBRUARY, 2018 / MAGHA 17, 1939 (SAKA) FUNDS UNDER FCRA

499. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken a decision to put a ban on receiving funds under the Foreign Contributions Regulation Act (FCRA) by some institutions in the country;
- (b) if so, the details thereof;
- (c) whether it is a fact that even the Government organisations/institutions are resorting to evading filing of FCRA returns to the Government;
- (d) whether the Government has any plan for putting restrictions on the Government institutions before taking any funds under FCRA, if so, the details thereof and if not, the reasons therefor; and
- (e) the steps being taken by the Government to make Government institutions follow the guidelines for receiving funds under FCRA to ward off such evasion in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a& b): No, Madam, however, the Central Government monitors the compliance of the provisions of The FCRA, 2010 and Rules made thereunder. Appropriate action is taken against such associations who violate the provisions of The FCRA, 2010 and the Rules made thereunder. Their details are available on the web Portal www.fcraonline.nic.in of the Ministry of Home Affairs.

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(c,d & e): The Central Government through a Gazette Order S.O. No. 1492(E) dated 01.07.2011 has exempted such organisations/institutions which are created by a Central Act or a State Act and whose accounts are compulsorily audited by The C&AG from all the provisions of The FCRA, 2010 and the Rules made thereunder.
